

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 129 OF 1990

Date of decision 12th September, 1991.

Mammotha Parichha : Applicant

Versus

Union of India and others : Respondents

For the applicant : Mr. L. Pradhan, Advocate

For the Respondents : Mr. P. N. Mohapatra, Addl. Standing  
Counsel (Central)

-----

CORAM:

THE HON'BLE MR. K. P. ACHARYA, VICE CHAIRMAN

-----

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No.
3. Whether Their Lordships wish to see the fair copy of the judgment? Yes.

JUDGMENT

K.P.ACHARYA, VICE CHAIRMAN: In this application under Section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays for a direction to be issued to the Opposite Parties to accept the resignation submitted by the Petitioner and to return the certificates submitted by the Petitioner at the time of joining the post.

2. Shortly stated the case of the Petitioner is that he was working as Telephone Operator since 4.7.1981 under the Divisional Engineer, Telegraphs, Berhampur. The Petitioner has submitted his resignation and since it was not accepted, this application has been filed with the aforesaid prayer.

3. In their counter, the Opposite Parties maintain that in the meanwhile the resignation has been accepted and therefore, the petitioner has no further grievance to pursue before this Tribunal.

4. I have heard Mr. L.Pradhan, learned Counsel for the Petitioner and Mr. P.N.Mohapatra, learned Additional Standing Counsel for the Central Government on this question. Since the resignation has already been accepted, the case is disposed of as infructuous leaving the parties to bear their own costs.

5. As regards the second prayer to return the certificates, I hope the concerned authority would return the certificates after retaining Xerox copies of those certificates in their record or in the alternative xerox copies be prepared by the concerned authority and returned to the Petitioner. <sup>To</sup> though this was objected by Mr. P.N.Mohapatra, learned Additional Standing Counsel (Central) and his objection stands over ruled.

*kgas/sb*  
12/9/91  
VICE CHAIRMAN

Central Administrative Tribunal,  
Cuttack Bench, Cuttack/K.Mohanty.  
12th September, 1991.

